

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2606  
ANSWERED ON:10.12.2012  
EDUCATION TO DISABLED  
Agarwal Shri Jai Prakash

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has launched any special projects to provide education to disabled persons including blind, deaf and dumb during the last three years;
- (b) if so, the details thereof, State-wise;
- (c) the details of the institutions/agencies working in the backward areas for such people;
- (d) whether the Government has received any proposals from the Non-Governmental Organisations (NGOs) to set up projects for the welfare of such people; and
- (e) if so, the details thereof, State-wise?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (b): The Scheme of Inclusive Education for the Disabled at Secondary Stage has been launched in the year 2009-10 by the Ministry of Human Resource Development, to enable all students with disabilities after completing eight years of elementary schooling to pursue further four years of secondary schooling in an inclusive and enabling environment. The school education department, of the State Governments/Union Territory Administrations is the implementing agency, who may also involve NGOs having experience in the field of education of the disabled in the implementation of the scheme. The major admissible components are medical and educational assessment, books & stationery, uniform, transport, boarding and lodging, stipend for girls, support services, assistive devices etc. In addition expenditure on appointment of special education teachers, and barrier free environment etc are also admissible under the scheme.

(c): Under this Ministry, there are seven National Institutes and eight Composite Rehabilitation Centers (CRCs), covering all the States and Union Territories for different types of disabilities. These institutes are engaged in human resource development in the field of disability, providing rehabilitation services to the person with disabilities and research and development efforts.

District Disability Rehabilitation Centres (DDRCs) are set up under the Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights, and Full Participation) (PwD) Act, 1995 to provide comprehensive rehabilitation services including awareness generation. Till date 220 DDRCs have been set up in the country.

Statements indicating State-wise number of National Institutes/CRCs and DDRCs are at Annexures I & II respectively.

(d) & (e): Under the Deendayal Disabled Rehabilitation Scheme (DDRS), Organisations which are: (i) Registered under Society Registration Act, 1860, or (ii) A Public trust, or (ii) a Charitable Company under section 25 of the Companies Act, 1958 and already registered for a minimum period of two years are eligible for grant on the recommendations of the concerned State Government/Union Territory Administrations for their project based activities.